

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 27.06.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Suspension of regular judicial work in High Court for the State of Telangana till 20.07.2020 or until further orders – Taking up of only dire urgent matters such as PILs, Bails, Stay Petitions, matters relating to threat of Demolition and threat of Electricity disconnection etc., through Video Conferencing – Acceptance of only online filing during the period- Instructions - Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
4. Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020 and 29.5.2020, 06.6.2020, 13.6.2020 and 18.6.2020.

In continuation of the Circular/Notifications in the reference 1 to 4 cited and in partial modification of the Notification dated 13.06.2020 in the reference 4th cited, it is informed that the regular judicial work in the High Court is suspended till 20.7.2020 or until further orders and the Advocates/Parties-in-person are permitted to file only dire urgent matters such as PILs, Bails, Stay Petitions, matters relating to threat of Demolition and threat of Electricity disconnection etc. by way of online filing.

The Advocates/Parties-in-person may file only such dire urgent matters, along with the relevant documents including the proof of payment of Court fee duly scanned in PDF format through the following e-mail ids:

- (i) For filing writ petitions: nf.writwing-tshc@ajj.gov.in
- (ii) For filing criminal matters: nf.criminalwing-tshc@ajj.gov.in and
- (iii) For filing civil matters: nf.civilwing-tshc@ajj.gov.in
- (iv) For filing contempt matters: nf.civilwing-tshc@ajj.gov.in

All such matters, after scrutiny, will be listed before the Hon'ble Judges, as per the roster for hearing through Video Conferencing. Those Advocates/Government Pleaders/Standing Counsel, who have no facility of Video Conferencing in their office, may address the Hon'ble Court from the Control Rooms established in the State Judicial Academy, Secunderabad, and for any assistance they may contact five digit helpline number 14637.

All other instructions contained in the Notification dated 09.5.2020 as modified on 18.6.2020 for online filing and Video Conferencing shall continue to be in force until further orders.


REGISTRAR GENERAL
27/06/2020